

(2021) 03 SHI CK 0038

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1358 Of 2021

Raj Kamal

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0038

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : K. B. Khajuria, Ashok Sharma, Ritta Goswami, Adarsh K. Sharma, Nand Lal Thakur

Final Decision : Disposed Of

Judgement

L. Narayana Swamy, CJ

1. The petitioner, who is Assistant Engineer, working in Jal Shakti Sub Division, Kandroun under Jal Shakti Division, Bilaspur, H.P. and is under

transfer to Jal Shakti Circle, Bilaspur, has come up before this Court, seeking quashing of the impugned order of transfer dated 1st March, 2021

(Annexure P-2).

2. Notice. Ms. Ritta Goswami, learned Additional Advocate General, appears and accepts service of notice on behalf of respondent No.1/State

3. In view of the nature of the order, we propose to pass, no response is required from the respondent.

4. Consequently, this petition is disposed of with liberty to the petitioner to make representation to the first respondent, within one week, in accordance

with the transfer policy. On receipt of such representation, the said respondent shall decide the same, in the light of the transfer policy occupying the

field, within two weeks thereafter. Till then, the impugned order of transfer dated 1st March, 2021 (Annexure P-2), shall remain stayed if the petitioner and respondent No.2 have not already joined at the transferred station. Pending application(s), if any, are closed.

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